1	2	3
16.	Hindustan Photo Films Manufacturing Company Ltd. (HPF)	Under closure.
17.	Hindustan Salts Ltd. (HSL)	-
18.	HMT Bearing Ltd.	Under closure.
19.	HMTChinar Watches Ltd.	Under closure.
20.	HMT Watches Ltd.	Under closure.
21.	Hooghly Printing Co. Ltd. (Hooghly)	-
22.	Instrumentation Ltd., (ILK)	Kota Unit under closure.
23.	N.E.P.A. Ltd. (NEPA)	-
24.	Nagaland Pulp and Paper Company Ltd. (NPPC)	-
25.	Rajasthan Electronics and Instruments Ltd. (REIL)	-
26.	Richardson and Cruddas Ltd. (R &C)	-
27.	Sambhar Salts Ltd. (SSL)	-
28.	Scooters India Ltd. (SIL)	Under disinvestment.
29.	TriveniStructurals Ltd. (TSL)	Under liquidation.
30.	Tungabhadra Steel Products Ltd. (TSPL)	Under closure.
31.	Tyre Corporation of India Ltd. (TCIL)	Under liquidation.

[10 February, 2020]

Unstarred Questions

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Written Answers to

Land handed over to CPSEs by various State Governments

- 862. SHRI K.K. RAGESH: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:
- (a) the details of the land acquired and handed over to Central Public Sector Enterprises (CPSEs) by various Slate Governments, for the sole use of such CPSEs, which are now remaining unused, State-wise;
- (b) whether Government is planning to hand over such lands to the concerned State Governments in the event of disinvestment of the CPSEs; and

(c) if not, the reasons therefor?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAKASH JAVADEKAR): (a) The details of the land acquired and handed over to Central Public Sector Enterprises (CPSEs) by various State Governments for use of such CPSEs are available with the CPSEs and their concerned administrative Ministries/ Departments. Department of Public Enterprises (DPE), being a general policy making Department for CPSEs, does not centrally maintain data of movable/ immovable assets of CPSEs.

(b) and (c) Department of Investment and Public Asset Management (DIPAM) is the nodal Department for disinvestment of CPSEs. DIPAM has intimated that the procedure and mechanism of asset monetization of Central Public Sector Enterprises (CPSEs)/ Public Sector Undertakings (PSUs)/ other Government Organizations and immovable Enemy Properties has been approved by the Cabinet in its meeting held on 28.02.2019. As per the procedure & mechanism of asset monetization. Technical/ Advisors/ Consultants/ Experts/international bodies would carry out due diligence of the assets in consultations with various stakeholders including the State Government. Based on the feedback received, the Technical/ Advisors/ Consultants will suggest to Inter-Ministerial Group (IMG) the models for monetization of asset under consideration. IMG would further recommend to the Alternative Mechanism (AM) the appropriate model for monetization of asset(s) under consideration, threshold value, revenue sharing with the State Governments, etc. Finally, AM would decide the appropriate model, threshold value, sharing the proceeds of revenue with the State Governments.

Progress in the sales of electric/hybrid vehicles

- 863. SHRI JOSE K. MANI: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:
- (a) the details of progress in the sales of electric/hybrid vehicles in India, against the target of six-seven million by the year 2020;
- (b) whether the adoption of electric/hybrid public transport vehicles is facing roadblocks, due to lack of charging stations; and
- (c) the details of steps being taken to promote electric/hybrid vehicles in the shared mobility market, considering its high penetration in the Indian market, as pointed by NITI Aayog?